

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI


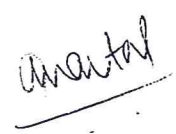
23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 28.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/605/IB/2018
NAME OF THE PETITIONER(S) : SHRI ROKADOBA MAHARAJ GINNINGS &
PRESSING
NAME OF THE RESPONDENT : THE SRI VENKATESA MILLS LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	AMRITH BHARGAV	for Petitioner	
	ANANT MERATHIA	For Corporate Debtor	

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted that the principal amount is Rs.31 lakhs and if the interest portion is added to it, the outstanding debt becomes around Rs.40 lakhs. Out of which, his client is ready to pay Rs.10 lakhs as upfront payment and for the balance amount he is ready to pay in 12 equal instalments.

Counsel for the Petitioner is directed to seek instructions from his client in relation to the offer that has been given by the Corporate Debtor. Put up on 20.09.2018 at 10.30 A.M.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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